

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 08.07.2020

CORAM :

THE HON'BLE MR.A.P.SAHI, CHIEF JUSTICE

AND

THE HON'BLE MR.JUSTICE SENTHILKUMAR RAMAMOORTHY

W.P.No.8981 of 2020

N.Tamilarasu

.. Petitioner

-vs-

- 1.The Home Secretary,
Ministry of Home Affairs,
North Block,
New Delhi – 110 001.
- 2.The Chief Secretary,
Government of Tamil Nadu,
St. George Fort,
Chennai – 600 009.
- 3.The Secretary,
State of Tamil Nadu,
Home, Prohibition & Excise Department,
Fort St. George,
Chennai – 600 009.
- 4.The Secretary,
Health and Family Welfare Department,
Government of Tamil Nadu,
Secretariat,
Chennai – 600 009.

- 5.The Secretary,
Department of Information and Public Relations,
Government of Tamil Nadu,
Secretariat,
Chennai – 600 009.
 - 6.The Director General of Police,
Kamarajar Salai,
Mylapore,
Chennai – 600 004.
 - 7.The Director,
Directorate of Public Health and Preventive Medicine,
Health and Family Welfare Department,
Teynampet,
Chennai – 600 006.
 - 8.The Secretary to Government,
Municipal Administration Department,
Government of Tamil Nadu,
Fort St. George,
Chennai – 600 009.
 - 9.The Commissioner,
Corporation of Chennai,
Rippon Buildings,
Chennai – 600 003.
 - 10.The Commissioner of Police,
Greater Chennai Police,
Office of the Commissioner of Police,
Vepery,
Chennai – 600 007.
- .. Respondents

Petition filed under Article 226 of the Constitution of India
praying for issue of Writ of Mandamus directing the 2nd, 3rd, 9th and 10th
respondents to take appropriate and necessary action based on the

petitioner's representation dated 06.06.2020 to enforce strict lock down in the jurisdiction of Greater Chennai Police by allowing only essential services till COVID – 19 is brought under control.

For Petitioner : Mr.V.Vasanthakumar

For Respondents : Mr.V.Jayaprakash Narayanan
State Government Pleader
for respondent Nos.2 to 8 and
10

Mrs.Karthika Ashok
Standing Counsel
for respondent No.9

ORDER

(Order of the Court was made by The Hon'ble Chief Justice)

Having heard learned counsel for the petitioner and learned Government Pleader, it appears that a Public Interest Litigation had been already entertained and numbered as W.P.No.8332 of 2020, which was dismissed as withdrawn on 16.06.2020 as the State Government had already announced the lock down.

2. It appears that the hard copy of the petition, which was lodged with the Registry, later on came to its notice and the very same petition has been numbered afresh as W.P.No.8981 of 2020 with the same set of papers with the same set of counsel. It appears that the Writ Section dealing with these Public Interest Litigations has not been able to co-ordinate the petitions which have been entertained through e-mail and the hard copies which have also been filed with the Registry, as a result whereof, this duplication of the process has occurred.

3. The Registrar (Judicial) shall take notice of the same and streamline the listing of cases so that no future mistakes are brought to the notice of the Court.

4. We have also perused the order dated 16.06.2020 passed in W.P.No.8332 of 2020, which has been placed before us.

The present writ petition is consigned to records in view of the said order already passed. No costs.

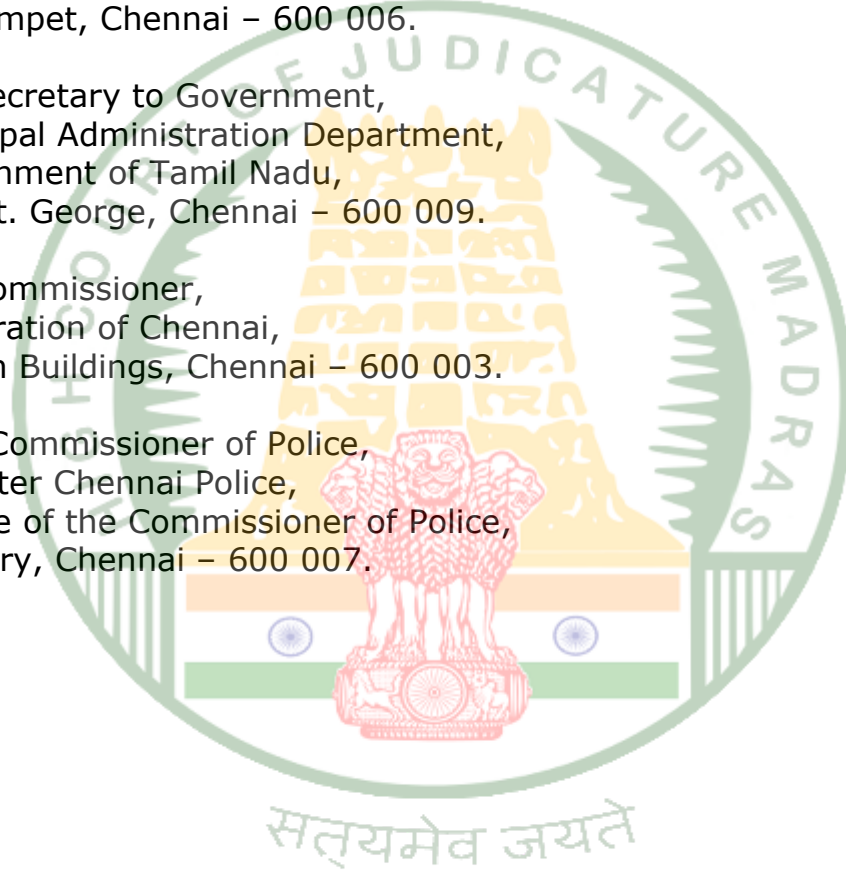
(A.P.S., CJ.) (S.K.R., J.)
08.07.2020

Index : Yes/No
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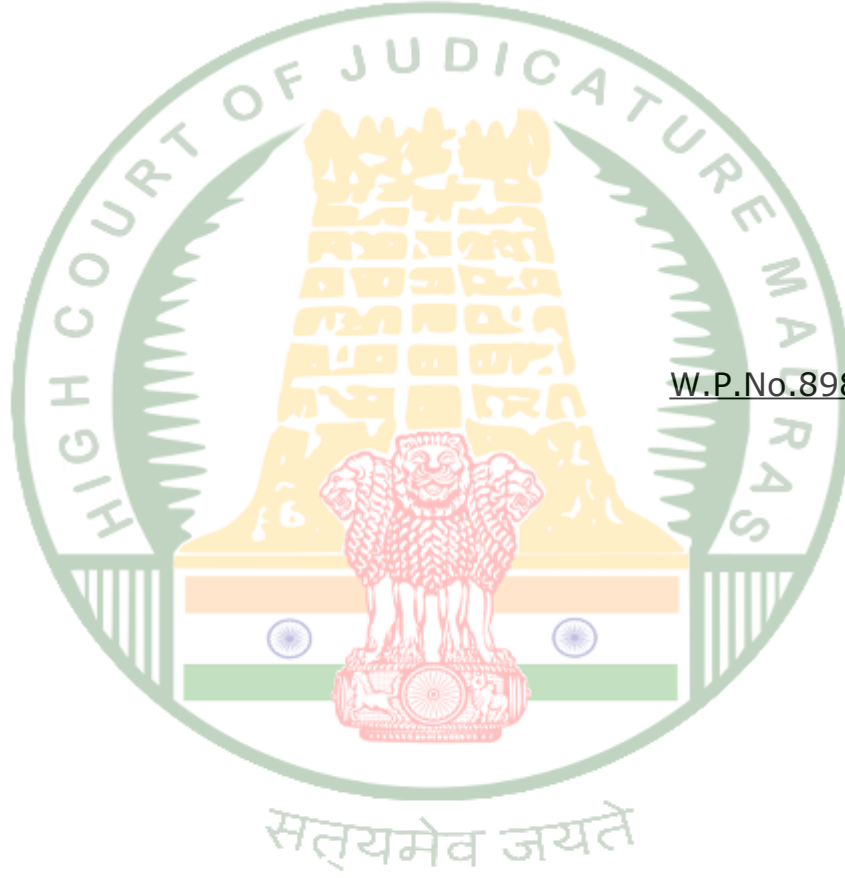


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W.P.No.8981of 2020

THE HON'BLE CHIEF JUSTICE
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